

- Kind cooperation of Members is solicited.

MSA Branch

Members are informed that while preferring TA/DA claims physically, they are requested to furnish details of journey(s) performed chronologically, along with Air-Tickets and the Boarding Passes, in the prescribed arrival/departure format, to the MSA Branch.

3. Members are also requested to countersign all the documents, while submitting TA/DA claims physically/online.

Kind cooperation of the Members is solicited.

MSA Branch

Members are informed that e-payment system has been introduced in the Lok Sabha Secretariat. Accordingly, the present practice of making payment by cheque has been discontinued.

3. Bank details for receiving payments through electronic mode
(To be filled up in CAPITAL LETTERS)

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11.9-DIGIT

MICR CODE
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- (I) I hereby declare that the particulars given above are correct and complete. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information, I would not hold the disbursing authority responsible.
- (II) I hereby authorize the Lok Sabha Secretariat to remit my all payments directly into my bank account.

(SIGNATURE OF MEMBER OF PARLIAMENT)

Note: Please attach one copy of cancelled cheque leaf (after cutting the cheque number)

4. Similar bank details are also required in respect of the personal staff engaged by Members. Kind cooperation of Members is solicited.

No. 7849

MSA Branch

Tax Implication on Salary and Allowances of Members of Parliament

Members are informed of the tax implications on the various components of salary and allowances. These are as under:-

Salary: The salary and allowances received by the Members are taxed under the head “Income from Other sources”. Since the salary and allowances are taxed under the head “Income from Other sources”, such salary and allowances would not be subjected to Tax Deduction at Source (TDS). Members will have to discharge their tax liability by paying advance tax and/or self-assessment tax.

“Advance tax is to be paid in four installments in the months of June, September, December and March of the financial year in which income is earned. The due dates and percentage of tax liability to be paid is as follows:

Due date of installment	Amount Payable
On or before 15 th June	Not less than 15% of such advance tax.
On or before 15 th September	Not less than 45% of such advance tax, as reduced by the amount, if any, paid in the earlier installment.
On or before 15 th December	Not less than 75% of such advance tax, as reduced by the amount or amounts, if any, paid in the earlier installment or installments.
On or before 15 th March	The whole amount of such advance tax, as reduced by the amount or amounts, if any, paid in the earlier